GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1196
TO BE ANSWERED ON 29.07.2021

DECRYPTION ORDERS/DIRECTIONS GIVEN UNDER IT RULES, 2009

1196 PROF. MANOJ KUMAR JHA:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) whether Ministry keeps a database of decryption orders/directions given each year under Rule 5 of the IT Rules, 2009 for decryption of information involving a computer resource during the last two years, if so, details thereof;
(b) out of total number of directions/orders in 2020 and 2021, the number of directions issued in 2020 and 2021 under unavoidable circumstances by an officer not below the rank of Joint Secretary of Government; and
(c) number of directions/orders issued in case of emergency, with prior approval of the head or second senior most officer of the concerned security and law enforcement agency?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a): Ministry of Electronics and Information Technology (MeitY) does not issue decryption orders/directions under the Information Technology (Procedure and Safeguards for Interception, Monitoring and Decryption of Information) Rules, 2009. Accordingly no database is maintained by MeitY.

(a) and (c): Does not arise.

****